

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-153/ND/2020

IN THE MATTER OF:

M/s. VS and B Domestic Container Solutions Pvt. Ltd. ...PETITIONER

Vs.

M/s. Maple Logistics Pvt. Ltd. ..RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 15.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Abhinav Hansaria, Advocate
For the Respondent/ Corporate-debtor :Mr. Prashant Mehta, Advocate

ORDER

Heard the submissions made by the counsel for the applicant. Mr. Prashant Mehta, Advocate has appeared on behalf of the corporate debtor and offered to file vakalatnama within 3 days and reply within a week. Reply is not filed within week, Rs. 10,000/- cost has to be paid and the reply can be filed within two weeks. Post the matter to 14th January, 2021.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)